

SHRI RAJNATH SONKAR SHASTRI : Yes, Sir, we have proof of everything.

MR. SPEAKER : No, there is difference between having proofs and taking responsibility.

SHRI RAJNATH SONKAR SHASTRI : There is a Messers Continental Flooring Glass Limited. This company was also given Rupees 71 crore without the permission of I.D.B.I and I.C.I.C.I. Sir, the company had submitted a project involving Rs. 400 crore and the company was given foreign exchange without completing the project. Sir, a statement showing particulars of loan up to March 31, 1990 is given in the Report of the Board of Directors on page 108, para 2.91. It shows the amount of loan as Rs. 153 crore 64 lakh which is totally incorrect. According to Economic Times dated 31st March and many other newspapers this loss is to the tune of Rs. 581.93 crore and not Rs. 153 crore.

Sir, I request that if all these facts published in newspapers are incorrect why does the Chairman of Industrial Development Corporation, who is right now present here, not refute these allegations. These news items have appeared in all the leading newspapers of the country. Why is he not refuting them?

MR. SPEAKER : Please listen, you can raise any issue in this House by saying that it has been published in newspapers but you cannot raise issues simply on that basis.

SHRI RAJNATH SONKAR SHASTRI : That is correct but I had given a notice of privilege to you under

Rule 222. In response to it you replied that nothing could be done. But I request you to issue direction to the Chairman of the Corporation who is present here to conduct an inquiry into this matter. It is a very serious issue. There is lot of bungling. Crores of rupees of the country are being wasted. We should consider this matter in this House. I have already made a submission that the newspapers, which are publishing incorrect stories, be sued. I had given you a notice of privilege and action should be taken on it.

[English]

SHRI BASU DEV ACHARIA : Last week, on this subject, I gave notice.

13.28 hrs.

PAPERS LAID ON THE TABLE

Annual Report of and Review on the Working of the Indian Institute of Management, Bangalore for the Year 1989-90 etc.

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : Sir, I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian institute of management, Bangalore, for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-406/91.]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1989-90.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-407/91.]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1989-90.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-408/91.]

Notifications under Juvenile Justice Act, 1986 etc.

[Translation]

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : Sir, with your permission I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 62 of the Juvenile Justice Act, 1986 :—

(i) The Juvenile Justice (Lakshadweep) Rules, 1988 published in Lakshadweep Gazette dated the 28th March, 1988.

(ii) The Juvenile Justice (Daman and Diu) Rules, 1988 published in Notification No. 35-1-87 D&D in Daman and Diu Gazette dated the 28th July, 1988.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT-409/91.]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1991-92.

[Placed in the Library. See No. LT-410/91.]

Annual Report of and Review on the Working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar for the Year 1989-90 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH &